

W.P.Crl.No.998 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 23.06.2026

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CORAM:

THE HONOURABLE MR. JUSTICE **G.K.ILANTHIRAIYAN**

WP.Crl.No.998 of 2026 and  
WPMP.Crl.Nos.331, 332 & 333 of 2026

B.R.Aravindakshan

... Petitioner

Vs.

1.Union of India, Represented by The Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi 110 001.

2.The Secretary,  
Ministry of Agriculture and Farmers Welfare,  
Room No. 131, Krishi Bhavan,  
New Delhi 110 001.

3.The Secretary,  
Ministry of Women and Child Development,  
Shastri Bhavan,  
New Delhi 110 001.

4.The Secretary,  
Ministry of Jal Shakthi,  
Department of Drinking Water and Sanitation,  
E.Wing 4th Floor,  
Pandit Dheenadayal Antyodaya Bhavan,  
CGO Complex, Lodhi Road,  
Pragati Vihar,  
New Delhi 110 003.

5.The Secretary,  
Ministry of Electronics and Information Technology,  
Electronics Niketan,



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No. 6, CGO Complex,  
Lodhi Road,  
New Delhi 110 003.

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6.The Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi 110 001.

7.The Central Bureau of Investigation (CBI)  
Rep. by Joint Director,  
III Floor,  
E .V.K.Sampath Building,  
College Road,  
Chennai 600 006.

8.The Commissioner of Police,  
Greater Chennai Police,  
E.V.K.Sampath Road,  
Vepery,  
Chennai 600 007.

9.The Bharathiya Janata Party(BJP),  
Represented by the General Secretary,  
No. 6, A, Pandit Deen Dayal Ubadhyaya Marg,  
New Delhi 110 008.

10.Jagat Prakash Nadda

11.Amit Malviya

... Respondents

**Prayer:**

Writ Petition(Crl.) filed under Article 226 of Constitution of India  
praying to issue a Writ of Mandamus directing the 7th Respondent CBI,  
to register the petitioner's complaint dt. 28.01.2026 and to initiate legal  
action against the respondents 9, 10 and 11 and all other persons involved  
in the Na Mo App Special Micro -donation on-line scandal, launched and  
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being operated by the 9th respondent Bharathiya Janata Party and to submit the 'action taken report' before this Court

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For Petitioner : Mr.P.T.Perumal

For Respondents

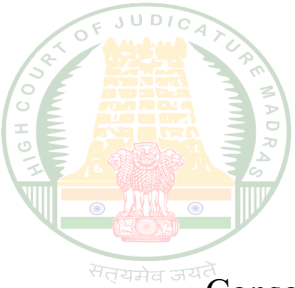
For R7 : Mr.K.Srinivasan,  
Special Public Prosecutor(CBI)

For R8 : Mr.R.Ganesh Kumar,  
Counsel for Government of  
Tamil Nadu (Criminal Side)

### **ORDER**

This writ petition has been filed praying to issue a direction to the 7th Respondent CBI to register the petitioner's complaint dt. 28.01.2026 and to initiate legal action against respondents 9, 10 and 11 and all other persons involved in the Na Mo App Special Micro -donation on-line scandal, launched and being operated by the 9th respondent Bharathiya Janata Party and to submit 'action taken report' before this Court

2. The learned Special Public Prosecutor(CBI) appearing for the seventh respondent submitted that on scrutiny, it was found that the complaint does not fall under the purview of CBI and therefore, the said complaint was closed on 17.02.2026.



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3. Recording the above submission, this writ petition is closed.

Consequently, connected miscellaneous petitions are closed. There shall be no order as to costs.

23.06.2026

Index : Yes/No  
Neutral citation : Yes/No  
Speaking/non-speaking order  
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To

1.Union of India, Represented by The Secretary,  
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North Block,  
New Delhi 110 001.

2.The Secretary,  
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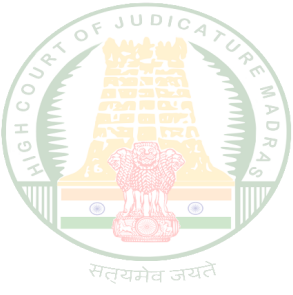
3.The Secretary,  
Ministry of Women and Child Development,  
Shastri Bhavan,  
New Delhi 110 001.

4.The Secretary,  
Ministry of Jal Shakthi,  
Department of Drinking Water and Sanitation,  
E.Wing 4th Floor,  
Pandit Dheenadayal Antyodaya Bhavan,  
CGO Complex, Lodhi Road,  
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5.The Secretary,  
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**G.K.ILANTHIRAIYAN, J.**

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8.The Commissioner of Police,  
Greater Chennai Police,  
E.V.K.Sampath Road,  
Vepery,  
Chennai 600 007.

9.The Bharathiya Janata Party(BJP),  
Represented by the General Secretary,  
No. 6, A, Pandit Deen Dayal Ubadhyaya Marg,  
New Delhi 110 008.

10.The Public Prosecutor,  
High Court of Madras

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